

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1117

ANSWERED ON:25.02.2003

TRANSFER OF POWERS TO PANCHAYATI RAJ INSTITUTIONS

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

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(a) Whether the Government propose for Constitutional amendment to compel the States to give at least 13 out of 29 subjects to Panchayati Raj Institutions;

(b) if so, the details thereof;

(c) the time by which a final decision is likely to be taken in this regard; and

(d) the names of the States who have already given the 29 subjects to Panchayati Raj Institutions?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL)

(a) to (c) The Resolution adopted by the All India Panchayat Adhyakshas Sammelan held at New Delhi in April, 2002, inter-alia, called for speedy and effective devolution of financial and administrative powers to the Panchayati Raj Institutions and urged the Union Government to initiate the process of Amendment to the Constitution in this behalf. The Union Government has initiated action on the aforesaid resolution adopted at the Sammelan. At this stage, it would be premature to announce the details or the time-frame for the introduction of a Constitutional Amendment Bill in this regard.

(d) As per information available, the States of Assam, Karnataka, Chhattisgarh, Tamil Nadu & West Bengal have devolved all the 29 subjects to the Panchayati Raj Institutions.